



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४० (२)]

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असाधारण क्रमांक १०३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Housing and Area Development (Amendment) Act, 2026 (Mah. Act No. XXXIV of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIV OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 20th July 2026.)

An Act further to amend the Maharashtra Housing
and Area Development Act, 1976.

Mah.
XXVIII
of 1977.

WHEREAS it is expedient further to amend the Maharashtra Housing and Area Development Act, 1976, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Maharashtra Housing and Area Development Short title. (Amendment) Act, 2026.

Amendment
of section 2 of
Mah. XXVIII
of 1977.

2. In section 2 of the Maharashtra Housing and Area Development Act, 1976 (hereinafter referred to as “the principal Act”) for clause (11), the following clause shall be substituted, namely:-

Mah.
XXVIII
of 1977.

“ (11) “Competent Authority” means,-

(a) for the purposes of section 65, an officer appointed to be the Competent Authority under section 65; and

(b) for the purposes of section 79-A, an Executive Engineer of respective division of Mumbai Building Repairs and Reconstruction Board;”.

Amendment
of section
79-A of Mah.
XXVIII of
1977.

3. In section 79-A of the principal Act, in sub-section (1), -

(a) for the words “if the redevelopment”, the words “if the reconstruction” shall be substituted;

(b) in clause (c), for the word “reconstruct”, the word “redevelopment” shall be substituted.